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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.120 of 1991.

Date of decision : July 30, 1992.

Postal Printing Press Employees
Union and another ...

Applicants.

Versus

Union of India and others ...

Respondents.

For the applicants ...

M/s. S. B. Das,
S. P. Dhal,
P. K. Mallik, Advocates.

For the respondents ...

Mr. A. K. Misra,
Sr. Standing Counsel (CAT)

....

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

...

L. Whether reporters of local papers may be
allowed to see the judgment? Yes.

2. To be referred to the Reporters or not?

3. Whether His Lordship wishes to see the fair
copy of the Judgment? Yes.

...

JUDGMENT

K.P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicants pray for a direction to be issued to the respondents to give revised scale of pay and other benefits to the members of the Postal Printing Press employees union which should be kept in par with other staff of the Printing Press.

2. Today, there was no appearance from the side of the applicants. I have heard Mr. Aswini Kumar Misra, learned Senior Standing Counsel (CAT) for the respondents and perused a memo filed by Shri Sambhunath Tiadi, who is applicant No. 2 - one of the members of the Union representing the Union. In the memo it is stated as follows:

" In the matter of O.A. No. 120 of 1991 the applicant's union represented through its General Secretary, Postal Printing Press Employees Union prays that the Hon'ble Tribunal be pleased to dispose the case as the Respondent have agreed to give the revised scale of pay with arrears to the affected staff with effect from 31st October 1989 as per the Counter Affidavit submitted by the Respondent on 20.7.92. "

3. Therefore, this application is disposed of as infructuous. No costs.



Central Administrative Tribunal
Cuttack Bench, Cuttack
July 30, 1992/Sarangi.

for [unclear]
30.7.92

.....
VICE-CHAIRMAN